(b) to (e) A statement indicating the names of the criminals, and punishment they were undergoing at the time of escape is enclosed (see below). The concerned erring officials were suspended in all cases except one. 8 criminals were re-arrested/surrendered. The remaining 6. could not be re-arrested so far.

Statement

Ravinder Kumar Anil Chauhan Six months rigorous imprisonment. Jai Prakash Under trial Sham Sundar Gorakh Under trial Suraj Five years rigorous imprisonment Hans Raj Seven years rigorous imprisonment Charles Sobhraj Under trial Laxmi Narain Under trial Junder trial	Name of the c	rimi	nal e	scaped	d 	·		Punishment the criminals were under- going at the time of escape
Jai Prakash Under trial Under trial Gorakh Under trial Suraj Five years rigorous imprisonment Hans Raj Seven years rigorous imprisonment Charles Sobhraj Under trial Laxmi Narain Junder trial Laxmi Narain Under trial Under trial Bajrang Lal Under trial Under trial Under trial Had yet to undergo about 8 months	Ravinder Kum	ar						. Life imprisonment
Sham Sundar Under trial Gorakh Under trial Suraj Five years rigorous imprisonment Hans Raj Seven years rigorous imprisonment Charles Sobhraj Under trial Laxmi Narain Under trial Ajay Singh Under trial Brij Mohan Under trial Bajrang Lal Under trial Bajrang Lal Under trial Bhola Ram Had yet to undergo about 8 months	Anil Chauhan							. Six months rigorous imprisonment.
Gorakh	Jai Prakash			•				. Under trial
Suraj Five years rigorous imprisonment Hans Raj Seven years rigorous imprisonment Charles Sobhraj Under trial Laxmi Narain Under trial Ajay Singh Under trial Bajrang Lal Under trial Had yet to undergo about 8 months	Sham Sundar		٠.					. Under trial
Hans Raj	Gorakh .		•			•		. Under trial
Charles Sobhraj	Suraj .	•						. Five years rigorous imprisonment
Laxmi Narain	Hans Raj			•				. Seven years rigorous imprisonment
Ajay Singh Under trial	Charles Sobhra	aj		•				. Under trial
Brij Mohan	Laxmi Narain							. Under trail
Brij Mohan	Ajay Singh		•					. Under trial
Bhola Ram	Brij Mohan						٠.	
22.0	Bajrang Lal	•	٠,			•		. Under trial
Dinesh Kumar	Bhola Ram	•	·		•		•	. Had yet to undergo about 8 months
	Dinesh Kumar	•					•	. Had yet to undergo about 11 months

Manufacture of sophisticated computers

1336. SHRI GANESHWAR KUSUM:
Will the PRIME MINISTER be
pleased to state:

- (a) whether Government propose to manufacture sophisticated mainframe computer in the country;
- (b) whether Government have drawn up any long term plan to manufacture sophisticated computers;
- (c) whether such computers are proposed to be manufactured in collaboration with any other country; and
- (d) if so, what are the details of the programme?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENT OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRISHIVRAJ PATIL): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) Yes, Sir, such computers are proposed to be manufactured in collaboration with USA.
- (d) The Electronics Corporation of India Limited (ECIL), a public sector enterprise of the Department of Atomic Energy, will be manufacturing the mainframe computer systems with the Transfer of Technology from Control Data Indo-Asia Company.

USA About 350 computer systems are expected to be manufactured during 1986—91, under this collaboration. An investment of about Rs. 36 crores is anticipated for this.

Development of Similipal National Park in Orissa

1337. SHRI GANESHWAR KUSUM: Will the PRIME MINISTER be pleased to state:

- (a) the amount of Central assistance provided during the last three years for the development of Similipal National Park in Orissa;
- (b) what is the number of tigers in Similipal Tiger reserve project area;
- (d) if so, what is their number; and
- (e) the steps taken to stop poaching in Similipal forest areas?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) Central assistance provided during the last three years is Rs. 9.25 lakhs, Rs. 8.83 lakhs and Rs. 9.93 lakhs during 1983-84, 1984-85 and 1985-86 respectively.

- (b) 71 (Seventy one) according to 1984 enumeration.
 - (c) No, Sir.
 - (d) Does not arise.
- (e) The steps taken by the authorities to control paoching are—
 - -strengthening of the staff and infrastructure for better management of wildlife and their habitat.
 - —posting of trained personnel at strategic locations in the area equipped with modern communication facilities;
 - —regular patrolling the tiger reserve; and

—implementation of the provisions of Wildlife (Protection)
Act, 1972.

Rioting amongst prisoners in Jail

1338. SHRI SURESH PACHOURI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that riot broke-out amongst the prisoners in the Tihar Jail on the 5th April, 1986 where iron rods, lathis etc., were freely used by the prisoners;
- (b) if so, what are the details thereof:
- (c) whether any enquiry has been held as to how these weapons have been allowed to be carried into the Tihar Jail; and
- (d) if so, what action has been taken against the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA); (a) and (b) No Sir. However, a scuffle took place between two groups of prisoners in which dismantled water pipes and broken arms of chairs were used.

- (c) Yes, Sir. An inquiry was conducted by the Assistant Supdt., who reported that the fight was over two wealthy prisoners. However, no weapons from outside the Jail were brought in.
- (d) Does not arise. However, the prisoners were punished as per the provisions of the Punjab Jail Manual, which is applicable to Tihar Jail.

Progress of the Narmada Irrigation Project

- 1339. SHRI CHIMANBHAI MEHTA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the Central Government has not cleared the land measuring around 356 hec-